## Central Administrative Tribunal Principal Bench, New Delhi

OA No.50/2013

New Delhi, this the 14th day of January, 2016

## Hon'ble Dr. Brahm Avtar Agrawal, Member (J)

Smt.Reeta Rathore
WD/O Late Sh. Murari Singh
R/o Som Bazar, Near Hanuman Mandir
Pooja Colony, Post Office Loni
Distt. Ghaziabad, UP-201102 ....Applicant

(By Advocate: Mr. R.K. Sharma)

## **V**ersus

- Union of India
   Through the Secretary,
   Ministry of Personnel and Training,
   Lok Nayak Bhawan, New Delhi.

(By Advocate: Mr. G.D.Sharma)

## ORDER (ORAL)

Learned counsel for the applicant submits that he would like to withdraw the OA because of the objection regarding jurisdiction of the Tribunal raised in the short counter reply filed on behalf of the respondents, with liberty to avail of the remedy before appropriate forum.

The OA is dismissed as withdrawn with liberty as aforesaid.

(Dr. Brahm Avtar Agrawal) Member (J)

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